



2026:AHC:6601

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19298 of 2025

Shrasti Singh

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Sunil Kumar Singh, Vimal Chandra Mishra
Counsel for Respondent(s)	: Ajeet Singh, C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Ms. Niharika Singh (AoR A/N 0501/2025) holding brief of Sri Vimal Chandra Mishra, learned counsel for the writ petitioner as well as Sri Gaurav Singh, learned Standing Counsel for the State and Sri Ajeet Singh for respondents no 2 to 4.

2. A statement has been made by Sri Gaurav Singh as well as Sri Ajeet Singh learned counsel for the respondents that they are well equipped with the instructions and he does not propose to file any affidavit and the writ petition be decided on the basis of the documents available on record. With the consent of the parties, the writ petition is being decided at the fresh stage.

3. The case of the writ petitioner is that she was initially appointed on the post of Junior Assistant vide appointment order dated 27.06.2022 and the writ petitioner assumed charge on 28.06.2022, however, the writ petitioner was not paid any salary so the writ petitioner preferred a representation before the District Basic Education Officer, third respondent followed by other applications. The claim of the writ petitioner for the payment of salary came to be turned down by the District Basic Education Officer, Kanpur Dehat on 08.09.2025 on the premise that the writ petitioner's appointment was not as per rule.

4. Questioning the said order, the present writ petition has been preferred.

5. Learned counsel for the writ petitioner has sought to argue that the impugned order cannot be sustained for the simple reason that though the

writ petitioner was called for personal hearing on 17.09.2025 at 2:00 p.m. and the writ petitioner had advanced his submission before the District Basic Education Officer but the said authority has negated the claim of the writ petitioner without there being any discussion or recital of any reasons in coming to the conclusion. Submission is that the principles of natural justice have been given a go-by particularly when at least considerations ought to have been made by the writ petitioner while meeting the same and giving conclusions while recording reasons.

6. Learned Standing Counsel as well as Ajeet Singh who appears for the respondents submits that the order has not been passed in correct perspective according to them, the order be set aside, matter be remitted back to the authority to pass a fresh order.

7. I have heard the submission so made across the bar and perused the record.

8. Facts are not in issue. It is not in dispute that the writ petitioner was appointed on the post of Junior Assistant on 27.06.2022, however, owing to the allegations with regard to the fact that the appointment of the writ petitioner was not in accordance with law, notice was issued to the writ petitioner to appear on 17.09.2025 and the writ petitioner appeared on 17.09.2025 staking his claim that the appointment of the writ petitioner was perfectly valid in accordance with law, however, the order impugned by one stroke of pen, the claim of the writ petitioner for payment of salary has been negated. The order dated 18.09.2025 passed by the District Basic Education Officer, Kanpur Dehat is quoted hereinunder:-

"सुश्री सृष्टि सिंह कनिष्ठ सहायक कार्यालय खण्ड शिक्षा अधिकारी विकास खण्ड सरवन खेड़ा

कानपुर देहात के वेतन भुगतान सम्बन्धी विभिन्न प्रत्यावेदनो का निस्तारण

सुश्री सृष्टि सिंह कनिष्ठ सहायक कार्यालय खण्ड शिक्षा अधिकारी सरवन खेड़ा कानपुर देहात के विभिन्न प्रत्यावेदनो द्वारा वेतन भुगतान हेतु की गयी मांग के क्रम में अधोहस्ताक्षरी कार्यालय पत्रांक प्र०शि०/5296-302/2025-26 दिनांक 09/07/2025 के द्वारा खण्ड शिक्षा अधिकारी मलासा की अध्यक्षता में प्रकरण के निस्तारण हेतु त्रिसदस्यीय जाँच समिति गठित की गयी।

गठित समिति द्वारा अपनी आख्या दिनांक 15/09/2025 को प्राप्त करायी गयी जिसमें उल्लेख किया गया है

कि जनपद कानपुर देहात में परिषदीय लिपिक संवर्ग में कनिष्ठ सहायक के 10 पद सृजित है। शासनादेश संख्या-3309/79-5-2016 शिक्षा अनुभाग-5 लखनऊ दिनांक 16 दिसम्बर 2016 में वर्णित प्राविधानानुसार 80 प्रति० पद सीधी भर्ती 20 प्रति० चतुर्थ श्रेणी पद पर कार्यरत परिषदीय कार्मिकों की पदोन्नति से कनिष्ठ सहायक के पद को भरा/पूरित किया जाना प्राविधानित है। सुश्री सृष्टि सिंह की कनिष्ठ सहायक के रूप में सीधी भर्ती (मतक आश्रित नियुक्ति) की गयी थी उस समय सीधी भर्ती के सभी पद (कुल 08 पद) भरे हुए थे केवल 02 पद कनिष्ठ सहायक (चतुर्थ श्रेणी कार्मिकों से पदोन्नति हेतु) रिक्त थे। तत्समय भर्ती के समय उक्त शासनादेश के नियमों का पालन नहीं किया गया ऐसी स्थिति में सुश्री सृष्टि सिंह को उक्त पद का वेतन देय नहीं है। तत्समय 02 पद रिक्त होने के फलस्वरूप रिक्त पदों पर मृतक आश्रित अनुकम्पा नियुक्ति हेतु प्राप्त आवेदनों के क्रम में श्री जितेन्द्र प्रताप सिंह एवं सुश्री सृष्टि सिंह को क्रमशः कार्यालय खण्ड शिक्षा अधिकारी विकास खण्ड मलासा एवं विकास खण्ड सरवन खेड़ा में कनिष्ठ सहायक पदों पर अनुकम्पा नियुक्ति तत्कालीन प्रभारी जिला बेसिक शिक्षा अधिकारी / मण्डलीय सहायक शिक्षा निदेशक बेसिक कानपुर मण्डल कानपुर श्री राजेश कुमार शाही द्वारा प्रदान की गयी।

समिति द्वारा उपलब्ध करायी गयी आख्या/संस्तुति के क्रम में विभागीय आदेश/शासनादेश के अनुक्रम में सुश्री सृष्टि सिंह को सुनवाई का एक अवसर प्रदान करते हुए दिनांक 17/09/2025 को अपरान्ह 02.00 बजे उपस्थित होने के निर्देश प्रदान किये गये। निर्धारित सुनवाई में सुश्री सृष्टि उपस्थित हुयी तथा सुश्री सृष्टि सिंह को समिति द्वारा उपलब्ध करायी गयी आख्या / संस्तुति से अवगत भुगतान किये जाने के सम्बन्ध में अपना गन्तव्य अवगत कराये जाने की अपेक्षा की गयी।

सुश्री सृष्टि सिंह के द्वारा चतुर्थ श्रेणी कर्मचारी के पद के अनुरूप वेतन लेने के सम्बन्ध में असहमति व्यक्त की गयी।

उक्त के क्रम में समिति द्वारा उपलब्ध करायी गयी आख्या से स्पष्ट है कि सुश्री सृष्टि सिंह की मृतक आश्रित अनुकम्पा नियुक्ति पदोन्नति कोटे के रिक्त पदों के प्रति की गयी है जो शासनादेश संख्या 3309/79-5-2016 शिक्षा अनुभाग लखनऊ दिनांक 16 दिसम्बर 2016 में निहित प्राविधानों के विपरीत होने के कारण कनिष्ठ लिपिक पद के अनुरूप वेतन भुगतान किया जाना उचित नहीं है। सुश्री सृष्टि सिंह को चतुर्थ श्रेणी कर्मचारी के रिक्त पद के सापेक्ष समायोजित करते हुए वेतन भुगतान किया जा सकता है।"

9. Since the said order does not disclose any reasons in coming to the conclusion as the same silent with regard to the contention raised by the writ petitioner and there has been no consideration in that regard, thus, the order impugned cannot be sustained and is liable to be set aside.

10. Accordingly, the writ petition is being decided in the following terms.-

(a) the order dated 18.09.2025 passed by the District Basic Education Officer, Kanpur Dehat is set aside; (b) matter is remitted back to pass a fresh order within a period of two months.

11. With the aforesaid observation, the writ petition stands disposed of.

(Vikas Budhwar,J.)

January 9, 2026
Rajesh